

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

(IB)-906/ND/2018

Under Section: 9 of IBC Code, 2016.

In the matter of:

Congress Planners **.....Applicant**

Vs.

Holidayz Mart Pvt. Ltd. **.....Respondent**

Order delivered on 03.10.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Applicant : Ms. Vriti Jindal, Adv.

For the Respondent : Mr. Hardik Bedi, Adv.
Mr. Kapil Choudhary, Adv.

ORDER

The learned proxy-counsel for the applicant states that there is a change of counsel and undertakes to file Vakalatnama within three days. The learned counsel for the respondent states that they have already initiated the negotiation for settlement. In the meantime reply to be filed as last chance within three weeks and rejoinder within one week. For further consideration on 30.10.2018.

Goldy Sehgal

Sd/-
**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

